

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4690

ANSWERED ON:25.08.2010

MISUSE OF RTI ACT

Bapurao Shri Khatgaonkar Patil Bhaskarrao; Gaikwad Shri Eknath Mahadeo; Yaskhi Shri Madhu Goud

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether cases of frivolous or vexatious use of the Right to Information Act have come to the notice of the Government;
- (b) if so, the details thereof;
- (c) whether the workload of many offices have substantially increased due to this;
- (d) if so, the details thereof; and
- (e) the corrective measures taken/being taken by the Government in this regard?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

- (a): Report about cases of frivolous and vexatious use of the Right to Information Act, 2005 have come to the notice of the Government.
- (b): Information is not centrally maintained.
- (c) & (d): As a result of implementation of the Right to Information Act, a number of applications for information and appeals are being received by public authorities. It has increased the work of the officers who have been designated as Public Information Officer, Appellate Authority and Other officers whose help is sought by the Public Information Officer in dealing with the RTI applications and appeals.
- (e): The work is being managed within the existing human resources. Offices are being encouraged to put as much information as possible in the public domain so that the number of applications asking for information get reduced.